

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:3783
ANSWERED ON:25.08.2011
SETTING UP OF PCPIRS
Angadi Shri Suresh Chanabasappa

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government is considering to set up Petroleum, Chemicals and Petrochemicals Investment Regions (PCPIRs) in the country;
- (b) if so, the details thereof and such regions identified and set up so far and the proposals pending for approval, State-wise; and
- (c) the criteria laid down for setting up of such PCPIRs and the assistance provided in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA).

(a) Yes, Sir.

(b) Till now Government of India has approved the PCPIR proposals of Government(s) of Andhra Pradesh, Gujarat, West Bengal and Orissa. The proposal of Government of Tamil Nadu is pending for approval of Cabinet Committee on Economic Affairs (CCEA).

(c) As per the PCPIR Policy:

A Petroleum, Chemical and Petrochemical Investment Region (PCPIR) would be a specifically delineated investment region with an area of around 250 square kilometers planned for the establishment of manufacturing facilities for domestic and export led production in petroleum, chemicals & petrochemicals, alongwith the associated services and infrastructure.

The minimum processing area for the PCPIR will be about 40% of the total designated area, i.e., around 100 sq km. The processing area may or may not be contiguous.

The PCPIR may include one or more Special Economic Zones, Industrial Parks, Free Trade & Warehousing Zones, Export Oriented Units, or Growth Centres, duly notified under the relevant Central or state legislation or policy. All the benefits available under the relevant legislation or policy will continue to remain available to the said Zones or Parks, as the case may be, forming part of the PCPIR.

The concerned state government may not acquire the entire area comprising the PCPIR, but it will notify the same under the relevant Act for proper planning and zoning to ensure coordinated development.

Each PCPIR would have refinery/ petrochemical feedstock company as an anchor tenant.

Government of India will ensure the availability of external physical infrastructure linkages to the PCPIR including Rail, Road (National Highways), Ports, Airports and Telecom, in a time bound manner. This infrastructure will be created/ upgraded through Public Private Partnerships to the extent possible. Central Government will provide the necessary viability gap funding through existing schemes. Wherever necessary, requisite budgetary provisions for creation of these linkage through the public sector will also be made.

Government of India will also support the state government concerned, and its agencies, in the dissemination of information, with a view to promoting domestic as well as global investment in the PCPIR.